

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 685
(To be answered on the 22nd July 2021)**

RECOVERY OF DUES FROM AIR INDIA

**685. SHRI G.S.BASAVARAJ
SHRI RAJMOHAN UNNITHAN**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware of the law suits filed by Cairn Energy and Devas Multimedia seeking to recover their dues from the Indian Government through the seizure of Air India's overseas assets;**
- (b) if so, the details thereof;**
- (c) the likely impact thereof on the ongoing disinvestment process of Air India;**
- (d) whether the Government has formulated any strategy to overcome the crisis; and**
- (e) if so, the details thereof?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) and (b): Yes, Sir. Cairn Energy and Devas Multimedia have filed lawsuits in the United States District Court for Southern District of New York (SDNY) seeking declaratory and money judgement against Air India Limited (AIL) as an alter ego of the Republic of India.

(c) to (e): There is no likely impact of the lawsuits on the ongoing disinvestment process of Air India Limited. As AIL is a separate corporate entity with its own management and board. The case is being defended by AIL. The company has appointed lawyers to defend its interests.
